

(2011) 06 MAD CK 0264

In the Madras High Court

Case No : Writ Petition No. 12973 of 2011 and M.P. No. 1 of 2011

K.P. Balasubramaniam

APPELLANT

Vs

The State of Tamil Nadu

RESPONDENT

Date of Decision : 10-06-2011

Acts Referred:

Citation : (2011) 06 MAD CK 0264

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : R. Senniappan, for the Appellant; Kanmani Annamalai, Government Advocate, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner, the learned Government Advocate (Taxes) appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the first Respondent is directed to dispose of the application, dated 03.01.2010, on merits, within a specified period.

3. The learned Government Advocate (Taxes) appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the application, dated 03.01.2010, if it is in order, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, within a period of 12 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the application, dated 03.01.2010, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition is disposed of accordingly. No costs. Consequently, connected

miscellaneous petition is also closed.